

ITEM NO.1719

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) No. 16458-16459/2017 (XI)

Date : 02-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s)

Mr. Pahlad Singh Sharma, AOR (NP)

Mrs. Yugandhara Pawar Jha, AOR (NP)

For Respondent(s)

Mr. Abhishek Vikas, AOR

Ms. Ruchira Gupta, Adv.

Mr. Shishir Deshpande, AOR

Ms. Pooja Tripathi, Adv.

Ms. Harshita Sharma, Adv.

Ms. Riya Chaudhary, Adv.

Mr. Ritesh Agrawal, AOR

Mr. Santosh Kumar, Adv.

Mr. M.K. Maroria, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. These matters have been passed over once and called for second time, but on both occasions, none appears on behalf of

the petitioner(s).

2. As per office report, the petitioner(s) has repeatedly defaulted in compliance with the directions issued by the Registry with the rules and procedure of the Court.

3. Hence, the special leave petitions are dismissed for non-prosecution qua respondent No. 6 in SLP(C) No. 16601 of 2017 and respondent No. 4 in SLP(C) No. 16459 of 2017.

(DEEPAK SINGH)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR